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తెలంగాణ రాజపత్రము
THE TELANGANA GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 4] HYDERABAD, TUESDAY, AUGUST 23, 2016.

**TELANGANA ACTS, ORDINANCES AND
REGULATIONS Etc.**

The following is the authoritative text in English language of the Ordinance promulgated by the Governor on the 23rd August, 2016 being published under article 348 (3) of the Constitution of India for general information:-

TELANGANA ORDINANCE No. 4 OF 2016.

Promulgated by the Governor in the Sixty-seventh Year of the Republic of India.

**AN ORDINANCE FURTHER TO AMEND THE
CYBERABAD (METROPOLITAN AREA) POLICE
ACT, 2004.**

WHEREAS, the Legislature of the State is not now in session and the Governor of Telangana is satisfied that circumstances exist which render it necessary for him to take immediate action;

[1]

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor hereby promulgates the following Ordinance:-

Short title, and commencement.

1. (1) This Ordinance may be called the Cyberabad (Metropolitan Area) Police (Amendment) Ordinance, 2016.

(2) It shall be deemed to have come into force with effect from 15th June 2016.

Amendment of section 2. (Act No. 2 of 2004).

2. In the Cyberabad (Metropolitan Area) Police Act, 2004 (hereinafter referred to as the principal Act), in section 2,-

(i) in clause (b), after the words "under section 5 to" the words "to the respective Commissionerates of the" shall be inserted.;

(ii) in clause (c) for the words "Ranga Reddy District" the words "of a district, where from the area/s is notified as Cyberabad Metropolitan area under section 8 of the Code of Criminal Procedure, 1973" shall be substituted.

Amendment of section 3.

3. In the principal Act, in section 3, in sub-section (1), for the first and second provisos the following shall be substituted, namely,-

"Provided that in order to maintain better law and order and for more administrative convenience owing to geographic background and rapid urbanization, Government may, by including those areas as may be notified further to be the Cyberabad Metropolitan area under section 8 of the Criminal Procedure Code, 1973, re-organize the Cyberabad Police Commissionerate established under sub-section (1), into such number of Cyberabad Police Commissionerates with specified areas by notification and on such commencement such number of Cyberabad Police Commissionerates with such area as notified therein shall be deemed to have been established respectively".

